Summary of the Proposed Combination [In terms of Regulation 13 (1B) of the Competition Commission of India (Procedure in regard to the transaction of business relating to combinations), 2011]

1. Parties to the Proposed Combination

The Parties to the Proposed Combination are:

   a) Hyundai Motor Company (HMC)
   b) Kia Motors Corporation (KMC)
   c) ANI Technologies Pvt. Ltd. (ANI)

2. Type of Combination

The Proposed Combination pertains to the direct acquisition of less than 10% of the share capital of ANI by HMC and KMC (Proposed Combination).

3. Area of the activity of the Parties to the Proposed Combination

   a) Hyundai Motor Company (HMC)

      HMC is engaged in automotive manufacturing and research and development of automotive engineering within India.

   b) Kia Motors Corporation (KMC)

      KMC is proposed to enter into the market of the manufacture and sale of automobiles in India.

   c) ANI Technologies Pvt. Ltd. (ANI)

      ANI is engaged in providing an online platform for facilitation of transportation services and creating technology, and designing and developing solutions, inter alia, for the purpose of facilitating such services.

4. Relevant market(s) to which the Proposed Combination relates

   It is humbly submitted that the Proposed Transaction does not give rise to any competition concerns. However, for the purposes of the Hon'ble Commission's assessment, the relevant market may be defined as: the *market for radio taxis for transportation services in different cities.*